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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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*Judgment reserved on: 12.05.2026**Judgment delivered on: 11.08.2026*

+ LPA 554/2025 & CM APPLs. 54807-10/2025

GOVERNMENT OF NCT OF DELHI

.....Appellant

Through: Mr. Sameer Vashisht, SC, Civil,
GNCTD with Ms. Harshita Nathrani
and Mr. Aryaman Vachher, Advs.

Versus

NORTH EAST TRIBAL WELFARE
SOCIETY (REGD.)

.....Respondent

Through: Mr. Sumit Bansal, Sr. Adv. with Mr.
Omprakash, Mr. Rajeev Pathak, Ms.
Tulna Rampal and Ms. Nikita Gupta,
Advs.

CORAM:**HON'BLE THE CHIEF JUSTICE****HON'BLE MR. JUSTICE TEJAS KARIA****J U D G M E N T****DEVENDRA KUMAR UPADHYAYA, C.J.**

1. This instant *intra-court* appeal seeks to assail the validity of the order dated 26.05.2023 passed by learned Single Judge, whereby W.P.(C) 2257/2018 instituted by the respondent, has been allowed and a direction has been issued that the land in question, i.e. 1/5th share of the land situated in Khasra no. 24/6/1/2 (0-18), 24/15/2 (1-12), 13/29 (0-3), 25/10/2 (0-15), 25/11 (4-16), 25/12 (1-14), 25/20/1 (0-8) and 25/20/2 (3-18) in the Revenue